FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ANIIRUDH CIVIL ENGINEERS AND CONTRACTORS PRIVATE LIMITED

Sr. No.	PARTICULARS	DETAILS
1	Name of corporate debtor	Aniirudh Civil Engineers and Contractors Private Limited
2	Date of incorporation of corporate debtor	16/11/2011
3	Authority under which corporate debtor is incorporated /registered	ROC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2011PTC223994
5	Address of the registered office and principal office (if any) of corporate debtor	B-11, Sita Estate, Aziz Baug Mahul Road, Chembur, Mumbai - 400074
6	Date of closure of Insolvency Resolution Process	01st February, 2024
7	Liquidation commencement date of corporate debtor	Date of pronouncement of order by Hon'ble NCLT: 01st February, 2024 Copy of Order received on: 2nd February, 2024
8	Name and registration number of the insolvency professional acting as liquidator	Ms. Kala Agarwal Registration No: IBBI/IPA 002/IPN00841/ 2019-2020/12734
9	Address and e-mail of the liquidator, as registered with the Board	Address: 801, Embassy Centre, Plot No. 207, Jamnalal Bajaj Road, Nariman Point, Mumbai 400021. E-mail: agarwalkala@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: 801, Embassy Centre, Plot No. 207, Jamnalal Bajaj Road, Nariman Point, Mumbai 400021. E-mail: accpl.cirp@gmail.com
11	Last date for submission of claims	01st March, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Aniirudh Civil Engineers and Contractors Private Limited on 1st February, 2023 (copy received on 02nd February, 2024) under section 33 of the Code.

The stakeholders of Aniirudh Civil Engineers and Contractors Private Limited are hereby called upon to submit their claims with proof on or before 01st March, 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

KALA AGARWAL

Digitally signed by KALA AGARWAL
DN: c=IN, o=Personal, title=0733, pseudonym=1332819778744889029152 6e74M454Pc, 2.5.4.20=abf5eef2b0e83d59d8d65daf67469dd02b8564ca5c542efc6c1b6c6b0da01262f5, postalCode=400067, st=Maharashtra, serialNumber=a8374722c96b78efeba8984802bec4aad87abd711195559a2306418033478cf, cn=KALA AGARWAL
Date: 2024.02.07 16:51:48 +05'30'

Ms. Kala Agarwal

Liquidator - Aniirudh Civil Engineers and Contractors Private Limited

IP Registration No: IBBI/IPA-002/IP-N00841/2019-2020/12734

AFA valid till 24th August, 2024

Date : 07.02.2024

Place : Mumbai

ACC Limited

Registered office: Cement House, 121, Maharshi Karve Road, Mumbai, Maharashtra - 400020

NOTICE REGARDING LOST CERTIFICATES

NOTICE is hereby given that the certificates for the undermentioned securities of the Company have been lost/misplaced and the holder of the said securities/ applicant has applied to the Company to issue duplicate certificates.

Any person who has a claim in respect of the said securities should lodge such claim with the Company at its Registered Office within 15 days from this date, else the Company will proceed to issue duplicate certificates without further intimation.

Name of holder	Kind of Securities And Face Value	No. of Securities	Distinctive Numbers
Joana Maria Geeta De Sequeira	Equity Shares and Rs 10/- Face Value	38	6184704 – 6184741
		81	9706793 - 9706873
		16	3494605- 3494620
		11	2964549- 2964559
		55	1042702-1042756
		15	1255698-1255712

Place : Panjim - Goa
Date : 06.02.2024

Sd/-
Joana Maria Geeta De Sequeira

इंडियन बैंक Indian Bank

इलाहाबाद ALLAHABAD

GF, Vishwakarma Niwas, Station Road, Navghar, Vasai Road - 401202
Tel.: 0250 - 2337140, 2338079 | Email: vasairoad@indianbank.co.in

GOLD AUCTION SALE NOTICE

The under mentioned persons are hereby informed that they have failed to pay off the liability in the loan accounts. Notices Sent to them by Registered Post have been returned undelivered, to the Bank. They are therefore requested to pay off the liability and other charges and redeem the pledged securities on or before **28.02.2024** failing which the said securities will be sold by the Bank in public auction at the cost of the borrower at the Bank's premises at **11.00 A.M. on 29.02.2024** or on any other convenient date thereafter without further notice, at the absolute discretion of the Bank.

Sr. No.	Date of Loan	Account No.	Name and address of the borrower
1	29.07.2022	7260901246	**Mr. Pradeep Ramesh Agre,** C/1 Dom's Park Phase 2, Suyog Nagar, Vasai West, Landmark Aditya Honda

Date : 07.02.2024
Place : Mumbai

Sd/-, Indian Bank,
Chief Manager

भारतीय रिज़र्व बैंक
RESERVE BANK OF INDIA

www.rbi.org.in

Auction of Government of India Dated Securities for ₹33,000 crore on February 09, 2024

Government of India (GOI) has announced the sale (re-issue) of three dated securities:

Sr. No	Nomenclature	Notified amount Nominal (in ₹Crore)	Earmarked for Retail Investors* (in ₹Crore)
1	7.37% GS 2028	7,000	350
2	7.18% GS 2033	16,000	800
3	7.30% GS 2053	10,000	500

GoI will have the option to retain additional subscription up to **₹2,000** crore against each security mentioned above.

The sale will be subject to the terms and conditions spelt out in this notification (called 'Specific Notification'). The stocks will be sold through Reserve Bank of India Mumbai Office, Fort, Mumbai - 400001, as per the terms and conditions specified in the General Notification F.No.4(2)–W&M/2018, dated March 27, 2018.

The auction will be conducted using **uniform price method** for 7.37% GS 2028, 7.18% GS 2033 and **multiple price method** for 7.30% GS 2053. The auction will be conducted by RBI, Mumbai Office, Fort, Mumbai on **February 09, 2024 (Friday)**. The result will be announced on the same day and payment by successful bidders will have to be made on **February 12, 2024 (Monday)**.

For further details, please see RBI press release dated **February 05, 2024** on the RBI website – **(www.rbi.org.in)**.

Attention Retail Investors*

(*PFs, Trusts, RRBs, Cooperative Banks, NBFCs, Corporates, HUFs and Individuals)

Retail investors can participate in the auctions for the amounts earmarked for them on a non-competitive basis through a bank or a primary dealer. Individual investors can also place bids as per the non-competitive scheme through the Retail Direct portal **(https://rbiretaildirect.org.in)**. For more information, detailed list and telephone numbers of primary dealers/bank branches and application forms please visit RBI website **(www.rbi.org.in)** or FIMMDA website **(www.fimmda.org)**.

Government Stock offers safety, liquidity and attractive returns for long duration.

"Don't get cheated by E-mails/SMSs/Calls promising you money."

FEDERAL BANK

YOUR PERFECT BANKING PARTNER

Louiswadi Branch | Elevated Ground Floor, Mezzanine Floor Sun Magnetica, Near LIC Service Road | Louiswadi, Thane West | Mumbai – 400601 Phone: +91 22 25814418-19

Email:muma@federalbank.co.in| Website:http://www.federalbank.co.in

PUBLIC NOTICE- GOLD AUCTION

Notice is hereby given to the public in general and the account holders that e-auction of the pledged gold ornaments in the below mentioned account/s will be conducted by Federal Bank Ltd., on **13/02/2024** through online portal, **https://gold.samil.in.** Interested buyers may log on to the auction portal or contact the Bank at Thane Louiswadi for further information. In case e-auction is not materialised for any reason on the date mentioned above, with respect any or all items of the pledged ornaments, Bank shall be conducting private sale of the items on any subsequent date/s without further notice.

Branch Name	Loan Account Number
Louiswadi	17756800010264

Place : Thane
Date : 07.02.2024

Sd/-
Authorised Officer
For The Federal Bank Ltd.

NOTICE LARSEN & TURBO LTD.

Registered Office: L & T House, Ballard Estate, Narottam Morarjee Marg, Mumbai,Maharashtra-400001.

Notice is hereby given that the Certificate(s) for the under mentioned Equity Shares of the Company have been lost / misplaced and the holder(s) of the said Equity Shares have applied to the Company to issue duplicate Share Certificate(s).

Any person who has a claim in respect of the said Shares should lodge the same with the Company at its Registered Office within **15 days** from this date else the Company will proceed to issue duplicate certificate(s) to the aforesaid applicants without any further intimation.

Folio No.	Name of Shareholder	No. of Shares	Cert. Nos	Distincive Nos.
70688450	SHARUKH KAIKOBAD TAFTI SAROSH KAIKOBAD TAFTI SOLTOON KAIKOBAD TAFTI (Deceased)	3410 (F.V. Rs.2/-)	376957	580221946 TO 580225355

Place: Mumbai
Date: 07/02/2024

Name Of Applicant : SHARUKH KAIKOBAD TAFTI, SAROSH KAIKOBAD TAFTI

BHARAT SEATS LIMITED

CIN: L34300DL1986PLC023540

Regd. Office: 1, Nelson Mandela Road, Vasant Kunj, New Delhi - 110070
Corporate Office: Plot No.1, Maruti Udyog Joint Venture Complex, Gurugram-122015 (Haryana) India
Phones: +91- 9643339870-74, **Fax:** 0124-2341188
E-mail: seats@bharatseats.net, **website:** www.bharatseats.com

Notice

Members of Bharat Seats Limited are hereby informed that pursuant to Section 110 and other applicable provisions, if any, of the Companies Act, 2013, read with the Companies (Management and Administration) Rules, 2014, Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with the General Circular and Notifications issued by the Ministry of Corporate Affairs and other applicable laws and regulations, the Postal Ballot Notice seeking the approval of the Members on the resolutions set out in the said Notice, has been sent electronically by National Securities Depository Limited ('NSDL') on February 6, 2024 to the Members whose e-mail addresses are registered with the Company / Depository Participants as on Friday, February 2, 2024, the cut-off date. The approval of Members is sought for the business set out in the Postal Ballot Notice by way of voting by electronic means.

Members can download the Postal Ballot Notice available on the website of the Company at www.bharatseats.com, website of the Stock Exchange, i.e. BSE Limited at www.bseindia.com and on the website of NSDL i.e., https://www.evoting.nsdl.com/. The documents mentioned in the Postal Ballot Notice are available for inspection electronically and Members seeking to inspect such documents can send e-mail to investor_relations@bharatseats.net

In accordance with the MCA circulars, the Postal Ballot Notice is being sent only in electronic form to Members whose names appear on the Register of Members/List of Beneficial Owners as received from the National Securities Depository Limited ('NSDL') and Central Depository Services (India) Limited ('CDSL') as on Friday, February 2, 2024 (cut-off date) and who have registered their e-mail addresses with the Company/ Depositories.

Member(s) whose names appear on the Register of Members/List of Beneficial Owners as on the cut-off date will be considered for e-voting. A person who is not a Member as on the cut-off date should treat this Notice for information purpose only.

In accordance with the applicable Circulars issued by the Ministry of Corporate Affairs, the Company is providing to its Members the facility to exercise their right to vote only by electronic means (e-voting). The Company has engaged the services of NSDL, to provide e-voting facility. The e-voting shall commence from Wednesday, February 7, 2024 at 9.00 a.m. (IST) and shall end on Thursday, March 7, 2024 till 5.00 p.m. (IST). The e-voting module shall be disabled by NSDL for voting thereafter. Once the vote on resolution is cast by Member, he/she shall be not allowed to change it subsequently. The detailed instructions for e-voting forms part of the Postal Ballot Notice.

Members who have not registered their email ID are requested to register the same in the following manner:

i) Members holding shares in physical mode, who have not registered/updated their email address are required to register the same with the Company/RTA by sending an e-mail to vijayps1@alankit.com.

ii) Members holding shares in dematerialized mode, who have not registered their email address with their Depositary Participants are required to get in touch with their Depository Participants with whom they maintain their demat account.

The manner of e-voting by Members holding shares in physical mode, dematerialized mode and those who have not registered their e-mail addresses is provided in the Postal Ballot Notice.

The resolutions, if passed with requisite majority by the Members through Postal Ballot shall be deemed to be passed on the last date of the voting period i.e. March 7, 2024. The results of the Postal Ballot will be announced on or before Saturday, March 9, 2024. The results will also be displayed at the Registered Office of the Company, intimated to the Stock Exchange where the Company's shares are listed and displayed along with the Scrutinizer's report on the Company's website www.bharatseats.com and on the website of NSDL i.e. https://www.evoting.nsdl.com /.

The Board of Directors has appointed Mr. R.S. Bhatia, Company Secretary in Practice (Membership No. FCS: 2599, CP No.2514), and failing him Mr. Hardev Singh, Company Secretary in Practice (Membership No FCS: 6673, CP No. 3317) as a Scrutinizer to scrutinize the voting process in a fair and transparent manner.

Members having any query or issues regarding e-voting may refer the Frequently Asked Questions ("FAQs") and the e-voting manual available at www.evotingindia.com, under help section or contact Ms. Pallavi Mhatre, Senior Manager, NSDL, or send an email to evoting@nsdl.co.in or call at toll free no.1800 1020990 and 1800 22 44 30 during working hours on all working days. Members may also write to the Company Secretary at the Registered Office of the Company or can send e-mail at ritu@bharatseats.net.

For Bharat Seats Limited
Ritu Bakshi
Company Secretary
FCS No. 3401

Gurugram
February 7, 2024

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF ANIIRUDH CIVIL ENGINEERS AND CONTRACTORS PRIVATE LIMITED

Sr. No.	Particulars	Details
1	Name of corporate debtor	Aniirudh Civil Engineers and Contractors Private Limited
2	Date of incorporation of corporate debtor	16/11/2011
3	Authority under which corporate debtor is incorporated /registered	ROC-Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400MH2011PTC223994
5	Address of the registered office and principal office (if any) of corporate debtor	B-11, Sita Estate, Aziz Baug Mahul Road, Chembur, Mumbai - 400074
6	Date of closure of Insolvency Resolution Process	01st February, 2024
7	Liquidation commencement date of corporate debtor	Date of pronouncement of order by Hon'ble NCLT: 01st February, 2024 Copy of Order received on: 2nd February, 2024
8	Name and registration number of the insolvency professional acting as liquidator	Ms. Kala Agarwal Registration No: IBBI/IPA 002/IPN00841/ 2019-2020/ 12734
9	Address and e-mail of the liquidator, as registered with the Board	Address: 801, Embassy Centre, Plot No. 207, Jamnalal Bajaj Road, Nariman Point, Mumbai 400021. E-mail: agarwalkala@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Address: 801, Embassy Centre, Plot No. 207, Jamnalal Bajaj Road, Nariman Point, Mumbai 400021. E-mail: accpl.cirp@gmail.com
11	Last date for submission of claims	01st March, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of the Aniirudh Civil Engineers and Contractors Private Limited on 1st February, 2023 (copy received on 02nd February, 2024) under section 33 of the Code.

The stakeholders of Aniirudh Civil Engineers and Contractors Private Limited are hereby called upon to submit their claims with proof on or before 01st March, 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/-
Ms. Kala Agarwal
Liquidator - Aniirudh Civil Engineers and Contractors Private Limited
IP Registration No: IBBI/IPA-002/IP-N00841/2019-2020/12734
AFA valid till 24th August, 2024
Date : 07.02.2024
Place : Mumbai

बैंक ऑफ़ बड़ौदा Bank of Baroda

Regional Office, Kanpur Metro Region: 118/330, 1st Floor, Gumti No. 5, Kaushalpuri, Kanpur - 12

Branch : Panki Site-1, Kanpur

DEMAND NOTICE

Here by this is to inform that under named borrower has not repaid principal and interest thereon of the loan. Therefore the loan become NPA on below Dated . A notice under section 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 was issued at last known address, which was returned undelivered. Therefore we again inform to under named borrower/ Guarantor by this public notice to repay the loan amount due including interest and other expenses as mentioned in this notice within 60 days from the date of publication of this notice otherwise bank will take action u/section 13(4) of the SARFAESI Act 2002.

The borrower's attention is invited to provision of sub-section (8) of 13 of the act, in respect of time available to redeem the secured assets, that after publication of public auction/inviting quotation/tender/ private treaty your right to redeem the secured assets will not be available.

Name and Address of Borrower / Guarantor and Security agreement with brief description of securities/N.P.A. Date & Outstanding Amount as per Demand Notice

Borrower : Shri Mukesh Bhatia S/o Late S.K. Bhatia and **Smt. Sunita Bhatia** W/o Shri Mukesh Bhatia Both R/o : House No. 7/143, Swaroop Nagar, Kanpur and Also at Flat No. 1103, 11th Floor, 'B' Wing, Building No. 10, Antratica Lodha Aqua Co-op. Housing Society Ltd., Simplex Mill Compound, Western Express Highway, Opp. Thakur Mall, Near Dahisar Check Naka, Meera Road (East), Distt.- Thane, Maharastra-401107. **N.P.A. Date : 11-01-2024 • Demand Notice Date : 31-01-2024**

Property : Land and building situated at Flat No. 1103, 11th Floor, 'B' Wing, Building No. 10, Antratica Lodha Aqua Co-op. Housing Society Ltd., Simplex Mill Compound, Western Express Highway, Opp. Thakur Mall, Near Dahisar Check Naka, Meera Road (East), Distt.- Thane, Maharastra-401107 in the name of Shri Mukesh Bhatia S/o Late S.K. Bhatia and Smt. Sunita Bhatia W/o Shri Mukesh Bhatia , **Area :** Carpate Area 732 Sq. Ft. Equivalent to 81.83 Sq. Mtr. Biltup. **Bounded-North :** Building No. 11, **South :** A-Wing, **East :** Western Express Highway, **West :** Vatika Building.

Outstanding Amount as per Demand Notice : **Rs. 60,22,880.15** + Intt. +Others Charges

Date : 07-02-2024 **Place : Kanpur (U.P.) / Thane (Maharastra)** **Authorised Officer**

Asian Star Company Limited

ESTD 1971 ASIAN STAR

Registered Office: 114-C, Mittal Court, Nariman Point, Mumbai 400 021.
Email Id- secretarial@asianstargroup.com, **Website-** www.asianstargroup.com
Tel No: +91 2262444111, **Fax:** +91 2222842427
CIN: L36910MH1995PLC086017

EXTRACT OF STATEMENT OF UNAUDITED FINANCIAL RESULTS FOR THE QUARTER ENDED DECEMBER 31, 2023

(₹ In Lacs)

Sr. No.	Particulars	Consolidated					
		Quarter ended			Nine months ended		Year ended
		31.12.2023	30.09.2023	31.12.2022	31.12.2023	31.12.2022	31.03.2023
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	69,795.72	91,890.99	80,675.39	2,54,785.62	3,39,622.03	4,46,792.10
2	Net Profit / (Loss) for the period (Before Tax, Exceptional and / or Extraordinary Items)	2,497.25	2,046.77	1,823.54	7,388.09	8,363.34	10,562.55
3	Net Profit / (Loss) for the period Before Tax (after Exceptional and / or Extraordinary Items)	2,497.25	2,046.77	1,823.54	7,388.09	8,363.34	10,481.43
4	Net Profit / (Loss) for the period After Tax (after Exceptional and / or Extraordinary Items and /or Minority Interest)	1,803.07	1,765.87	1,329.53	5,856.83	6,525.12	8,263.89
5	Total Comprehensive Income for the period (Comprising Profit / (loss) for the period (after tax) and Other Comprehensive Income (after Tax)	1,749.54	1,718.20	1,312.16	5,818.95	6,320.05	7,870.72
	Face value of share	Rs.10/-	Rs.10/-	Rs.10/-	Rs.10/-	Rs.10/-	Rs.10/-
6	Equity Share Capital	1,600.68	1,600.68	1,600.68	1,600.68	1,600.68	1,600.68
7	Reserves (excluding Revaluation Reserve) as per Balance sheet date						1,41,754.43
8	Earnings Per Share (EPS) (of Rs. 10/- each) before Extraordinary Items (not annualised)						
	a) Basic	11.26	11.03	8.31	36.59	40.76	51.63
	b) Diluted	11.26	11.03	8.31	36.59	40.76	51.63
9	Earning per share (EPS) (of Rs. 10/- each) after extraordinary items (not annualised)						
	a) Basic	11.26	11.03	8.31	36.59	40.76	51.63
	b) Diluted	11.26	11.03	8.31	36.59	40.76	51.63

(₹ In Lacs)

Sr. No.	Particulars	Standalone					
		Quarter ended			Nine months ended		Year ended
		31.12.2023	30.09.2023	31.12.2022	31.12.2023	31.12.2022	31.03.2023
		Unaudited	Unaudited	Unaudited	Unaudited	Unaudited	Audited
1	Total Income from Operations	59,194.74	75,479.45	71,062.37	2,03,086.82	2,62,055.74	3,41,908.42
2	Net Profit / (Loss) for the period (Before Tax, Exceptional and / or Extraordinary Items)	2,152.03	1,838.93	1,650.48	6,362.66	6,523.33	7,948.32
3	Net Profit / (Loss) for the period Before Tax (after Exceptional and / or Extraordinary Items)	2,152.03	1,838.93	1,650.48	6,362.66	6,523.33	7,867.20
4	Net Profit / (Loss) for the period After Tax (after Exceptional and / or Extraordinary Items and /or Minority Interest)	1,492.34	1,495.75	1,161.18	4,902.70	4,796.32	5,731.40
5	Total Comprehensive Income for the period (Comprising Profit / (loss) for the period (after tax) and Other Comprehensive Income (after Tax)	1,492.34	1,495.75	1,161.18	4,902.70	4,796.32	5,738.22
	Face value of share	Rs.10/-	Rs.10/-	Rs.10/-	Rs.10/-	Rs.10/-	Rs.10/-
6	Paid up Equity Share Capital	1,600.68	1,600.68	1,600.68	1,600.68	1,600.68	1,600.68
7	Reserves (excluding Revaluation Reserve) as per Balance sheet date						91,639.15
8	Earnings Per Share (EPS) (of Rs. 10/- each) before Extraordinary Items (not annualised)						
	a) Basic	9.32	9.34	7.25	30.63	29.96	35.81
	b) Diluted	9.32	9.34	7.25	30.63	29.96	35.81
9	Earning per share (EPS) (of Rs. 10/- each) after extraordinary items (not annualised)						
	a) Basic	9.32	9.34	7.25	30.63	29.96	35.81
	b) Diluted	9.32	9.34	7.25	30.63	29.96	35.81

Notes :

1 The above is an extract of the detailed format of Quarterly financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Quarterly financial Results are available on the websites of the Company i.e. www.asianstargroup.com and the Stock Exchange i.e www.bseindia.com.

2 Other Comprehensive Income is mainly comprising of foreign currency transalation income / (loss) arising on consolidation of foreign subsidiaries which hitherto was under Foreign Currency Transalation Reserve as per the earlier accounting standards, now routed through the "Other Comprehensive Income /(loss) as per the IND AS. The same is not to be considered as part of the net profit / (loss) and for computatio of Earning Per Share as per the IND AS.

3 The above unaudited financial results were reviewed by the Audit Committee and taken on record at the meeting of the Board of Directors held on February 06, 2024. The results have also been subjected to limited review by the statutory auditors of the company.

4 The figures for the previous periods/year have been regrouped/reclassified to make them comparable with those of current period/ year.

By order of the Board
For ASIAN STAR CO. LTD.
Sd/-
ARVIND T. SHAH
CHAIRMAN, CFO & WHOLETIME DIRECTOR
(DIN - 00004720)

Place: Mumbai
Date:February 06, 2024

Godrej | PROPERTIES

Godrej Properties Limited

CIN : L74120MH1985PLC035308
Regd Office : Godrej One, 5th Floor, Pirojshanagar, Eastern Express Highway, Vikhroli (East), Mumbai – 400 079.
Tel.: +91 22 6169 8500; **Fax:** +9122 6169 8888; **Email:** secretarial@godrejproperties.com; **Website:** www.godrejproperties.com

Extract of Unaudited Consolidated Financial Results for the Quarter and Nine Month Ended December 31, 2023

(₹ in Crore)

Sr. No.	Particulars	Quarter Ended 31.12.2023	Quarter Ended 30.09.2023	Quarter Ended 31.12.2022	Nine Month Ended 31.12.2023	Nine Month Ended 31.12.2022	Year Ended 31.03.2023
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Revenue from operations	330.44	343.00	196.23	1,609.53	605.99	2,252.26
2	Profit before tax	94.66	111.42	101.32	399.00	225.54	795.27
3	Profit after tax	62.72	72.64	56.40	269.05	166.73	620.60
4	Profit after Tax (After Non Controlling Interest)	62.27	66.80	58.74	254.01	159.25	571.39
5	Total Comprehensive Income	62.92	72.92	56.15	269.90	166.09	621.73
6	Total Comprehensive Income (After Non Controlling Interest)	62.47	67.08	58.49	254.86	158.61	572.52
7	Paid-up Equity Share Capital (face value per share: ₹5)	139.02	139.02	139.01	139.02	139.01	139.01
8	Earnings Per Share (* Not Annualised) (Amount in INR)						
	(a) Basic (₹)	2.24*	2.40*	2.11*	9.14*	5.73*	20.55
	(b) Diluted (₹)	2.24*	2.40*	2.11*	9.14*	5.73*	20.55

Key numbers of Audited Standalone Financial Results

(₹ in Crore)

Sr. No.	Particulars	Quarter Ended 31.12.2023	Quarter Ended 30.09.2023	Quarter Ended 31.12.2022	Nine Month Ended 31.12.2023	Nine Month Ended 31.12.2022	Year Ended 31.03.2023
		(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Unaudited)	(Audited)
1	Revenue from Operations	136.15	224.58	178.46	670.71	544.83	1,155.05
2	Profit before tax	137.61	151.37	185.72	447.09	524.29	830.54
3	Profit after tax	103.36	122.76	129.75	347.46	389.15	655.67
4	Paid-up Equity Share Capital (face value per share: ₹5)	139.02	139.02	139.01	139.02	139.01	139.01
5	Reserves (excluding Revaluation Reserve)	10,157.47	10,052.78	9,536.68	10,157.47	9,536.68	9,806.12
6	Net worth	10,296.49	10,191.80	9,675.69	10,296.49	9,675.69	9,945.13
7	Gross Debt	10,462.70	9,830.22	5,689.10	10,462.70	5,689.10	6,400.10
8	Debt Equity Ratio (Net)	0.69	0.61	0.28	0.69	0.28	0.42
9	Earnings Per Share (* Not Annualised) (Amount in INR)						
	(a) Basic (₹)	3.72*	4.42*	4.67*	12.50*	14.00*	23.58
	(b) Diluted (₹)	3.72*	4.41*	4.67*	12.50*	14.00*	23.58
10	Debt Service Coverage Ratio (DSCR)	1.30	1.48	0.23	1.46	0.58	0.81
11	Interest Service Coverage Ratio (ISCR)	1.30	1.48	2.60	1.46	2.73	2.92

By Order of the Board
For Godrej Properties Limited
Sd/-
Pirojsha Godrej
Executive Chairperson

Place: Mumbai
Date: February 06, 2024

Note :

(a) The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 and 52(4) of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results are available on the Stock Exchange websites viz. www.bseindia.com and www.nseindia.com. The same is also available on the Company's website viz. www.godrejproperties.com

(b) For the item referred in sub clause (i) to (q) of the Regulation 52(4) of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 , the pertinent disclosures have made to BSE Ltd. and can be accessed on www.bseindia.com

CLASSIFIED CENTRES IN MUMBAI

B. Y. Padhye Publicity Services, Dadar (W), Phone : 2422 9241/ 2422 0445.

DATEY Advertising, Datey Bhavan, Dadar (W) Mobole : 8452846979/ 9930949817

Achievers Media Bandra (W.), Phone : 22691584

NAC Bandra (W), Mobile : 9664132358

Reckon Bandra (W.), Mobile : 9867445557

Space Age Advertising, Bandra (E) Phone : 26552207 Mobile : 9869666222/ 9869998877

Kirti Agencies, Khar (W), Phone : 26047542.

Hindustan Advertising Vile Parle (W), Phone : 26146229

Promserve Vile Parle (W), Mobile : 9167778766

Venture Andheri (E) Phone : 61226000

Anuja Media Andheri (W), Mobile : 9152895703

Bombay Publicity Andheri (W) Mobile : 9870703542

Carl Advertising, Andheri (W), Phone : 6696 3441 / 42.

Gauri Press Communication, Andheri (E), Mobile: 9820069565/ 9820069568

Keyon Publicity Andheri (E.) Phone : 28253077 Mobile : 9920992393

Lokhandwala Advertising, Andheri (W), Phone : 26364274 / 26316960.

Multimedia Informatics Andheri (W), 8286013339

Prime Publicity Services, Andheri (E), Phone : 26839686 / 26830304.

Zoyz Creations Andheri (W), Phone: 022-26288794 Mobile: 9833364551/ 9820199918

P. V. Advertisers, Jogeshwari (W) Phone: 26768888 Mobile: 9820123000

Neha Agency, Goregaon (E), Phone : 2927 5033. Mobile : 9819099563.

CSP Goregaon (E) Mobile : 8652400931

Shark Enterprises, Goregaon (E), Phone: 022-26863587

Adresult Services, Goregaon (W) Phone : 28762157 / 28726291.

Samartha Advertiser Pvt. Ltd., Goregaon (E), Phone: 26852294 Mobile: 9594969627

Target Media, Goregaon (E), Mobile: 8692959648/ 9702307711

AD Support Advertising, Malad (W), Mobile: 9869463650

Bijal Visual Ads., Malad (W), Phone: 28835457/ 28805487 Mobile: 9322265715

Sarvodaya Borivali (W), Mobile : 9322139909

Ad Plus Mira Road (E) Mobile : 8779657505

Ashansi Advertising & Press Relations, Mira Road (E), Phone: 022-28114235 Mobile: 9833933502

M.S. Advertising, Bhayander (E), Phone: 022-28160100 Mobile: 9769711727

Sugo Advertising, Vasai (W), Phone : 7756982329/ 7028565571

Mayuresh Publicity, Virar (W). Phone : 0250 – 2503913. Mobile : 9923935556

Plasma Advertising, Panvel. Phone : 022-27461970

Ronak Advertising, Vashi. Phone : 71012345 Mobile: 9324102060/ 9820152753

Rahul Advertising Vashi, Phone: 022-65119998 Mobile: 9820200044

S.Kumar Publicity, Vashi, Phone : 27898472 Mobile : 9820889848

Siba Ads & Communications, Vashi, Phone : 27892555/ 61372555

A.M. Corporation, Thane (W). Phone : 67311000.

Advait Advertising, Thane (W). Phone : 25345294 / 25380080.

Ashwini Communication, Thane (W). Phone : 2544 5007 Mobile : 9820927100

Mangal Advtg & Consultancy, Thane (W). Phone : 2538 8134 Mobile: 9869197367

Sahil Advertising Thane (W), Phone: 25406749, Mobile: 9223355732

Sarathi Enterprises, Thane (W), Phone : 25426604 Mobile : 9920003886

Shireen Advertising, Thane (W). Phone : 25343648 / 25341538

Surbhi Advertising Thane (W). Phone: 67924448/9, 66743142

Swati Advertisers, Thane (W), Phone : 9820786203

Mayekar's Ad Junction, Dombivli (E). Phone : 0251-2862551 Mobile : 9870017985

जाहीर सूचना

सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, मुळत: **श्रीमती रिया कुमार परमानी** या कार्यालय क्र.१००१, १०वा मजला, कॉमर्झ ५४ इमारत, सीटीएस क्र.एच/४४८, प्लॉट क्र.२२ व २३, एस.व्ही. रोड, सांताक्रुझ (प.), मुंबई-४०००५४, क्षेत्रफळ ७६६ चौ.फु. कार्पेट तसेच एक कार पार्किंग जागा या जागेच्या कायदेशीर मालक आहेत, जे त्यांनी **मे. श्री विनायक रियाल्टी प्रा.लि.** यांच्याकडून दिनांक ३१.०१.२०२४ रोजीचे दस्तावेज क्र. बीडीआर१७/१४४८/२०२४ नुसार नोंद दिनांक ३१.०१.२०२४ रोजीच्या विक्री करारनामानुसार त्यातील नियम व अटीप्रमाणे आणि त्यात नमुद रकमेवर खरेदी केले आणि तेव्हापासून माझे अशील **श्रीमती रिया कुमार परमानी** यांच्याकडे मालक म्हणून सदर कार्यालयाचा वापर, वहिवाट व ताबा आहे.

जर कोणा व्यक्तीस सदर कार्यालय जागेवर मालकीत्व, भाडेपट्टा, वहिवाट, तारण, कर्ज, मालकी हक्क, अधिभार, वारसाहक्क इत्यादी स्वरुपात कोणताही अधिकार किंवा शेअर्सचा दावा असल्यास त्यांनी खालील स्वाक्षरीकर्त्याकडे खाली दिलेल्या पत्त्यावर सदर सूचना प्रकाशनापासून **१४ दिवसांत** कागदोपत्री पुराव्यांसह दाव्याचे योग्य स्वरुप नमुद करून लेखी स्वरुपात कळवावे. अन्यथा अशा व्यक्तींचे दावा त्याग किंवा स्थगित केले आहेत असे समजले जाईल.

दिनांक:०७.०२.२०२४ **रामसागर के. कनोजिया**
(वकील व नोटरी उच्च न्यायालय)
कार्यालय: बार रूम, एम.एम. कोर्ट अंधेरी, ३रा मजला, अंधेरी (पुर्व), मुंबई-४०००६९.
मोबा.:९८६७६८१०७०

PUBLIC NOTICE

NOTICE is hereby given on behalf of **Mohd. Ziauddin Mansoori** in respect of the property more particularly described in the schedule hereinafter referred to as the "SAID INDUSTRIAL GALA" that in respect of the Public Notice issued by the **AU SMALL FINANCE BANK LIMITED (CIN:L36911RJ1996PLC011381)** dated **02/02/2024** the Secured Creditor/ Authorised Officer has offered to purchase the said industrial gala and **Mohd. Ziauddin Mansoori** has accepted the said offer for the purchase of the said industrial gala.

Hence, any persons apart from the name mentioned having any claim, rights, title, interest and demand whatsoever in below mentioned property hence they can claim within **15 days** at the office of **Adv. Aalaya A. Khan,** having address at **Office no. B-98, Shanti Shopping Centre, Near Railway Station, Mira Road (East), Thane 401107** from the date hereof, failing which it shall be deemed that **Mohd. Ziauddin Mansoori** can purchase the said industrial gala without any let and hindrance from any third party.

Schedule of the Property

Property situated at Gala No. 209, 2nd Floor, Ajit Industrial Estate, Ajit Industrial Wala Premises CHSL, Off. Western Express Highway, Near Lodha Aqua, Mira Road East, Thane, 401107. Admeasuring 403 SQ FT. having four boundaries as: East- Liijat Papad Company, West-JD Estate, North Siddhivinayak Industry, South-Industry.

Date : 07/02/2024 Sd/-
Place : Thane
MUMBAI LAW FIRM;
ADV. AALAYA A. KHAN
ADVOCATE HIGH COURT, MUMBAI.

जाहीर सूचना

सर्वसामान्य जनतेस येथे सुचित करण्यात येत आहे की, माझे अशील **श्री. वैभव शिवशंकर भट्टे** यांनी येथे नमुद केले आहे की, नोंद क्र.बीडीआर-३/४६६५/२००९ धारक दिनांक २९.०५.२००९ रोजीचे स्थायी निवासस्थानाच्या करारनामा अंतर्गत **श्री. अरविंद रामकृष्ण भट्टे** व **श्री. वैभव शिवशंकर भट्टे** यांना फ्लॅट क्र.६०४, ६वा मजला, क्षेत्रफळ ३२५ चौ.मी. कार्पेट, इमारत क्र.२, शुभम फ्लोरा म्हणून ज्ञात, शुभम ॲटलान्टा फ्लोरा प्रिमायसेस को-ऑप.हौ.सो.लि. म्हणून ज्ञात सोसायटी, जुना सीटीएस क्र.१७१६ व १७१६/१ ते १७१६/२, नवीन सीटीएस क्र.१७१६ए, चेंबूर गाव, आर.सी. मार्ग, चेंबूर, मुंबई-४०००७१ तसेच मालकीत्वावरील भागप्रमाणपत्र क्र.०६४ यासह प्राप्त केले होते. सदर **श्री. अरविंद रामकृष्ण भट्टे** यांचे १२.०४.२०११ रोजी निधन झाले आणि त्यांचे कायदेशीर वारसदार व त्यांचा पुतण्या **श्री. वैभव शिवशंकर भट्टे** यांनी सदर फ्लॅटचे उर्वरित ५०% मालक म्हणून त्यांच्या नावे उच्च न्यायालय, मुंबई यांच्याकडील दिनांक १९.०५.२०२३ रोजीचे प्रशासकीय पत्र प्राप्त केले.

तदनुसार सदर सोसायटीने दिनांक ३१.१०.२०२३ रोजी **श्री. वैभव शिवशंकर भट्टे** यांच्या नावे सदर शेअर्स हस्तांतर केले, आता त्यांना सदर फ्लॅट वित्तीय संस्थेकडे तारण ठेवण्याची इच्छा आहे.

जर कोणा व्यक्तीस, सदर फ्लॅट किंवा भागावर विक्री, अदलाबदल, हस्तांतर, भाडेपट्टा, उपभाडेपट्टा, तारण, बक्षीस, वहिवाट, लिव्ह ॲण्ड लायसन्स, परवाना, न्यास, वारसाहक्क, मालकी हक्क, ताबा, कायदेशीर हक्क, जप्ती किंवा अन्य इतर प्रकारे कोणताही दावा, अधिकार, हक्क किंवा हित असल्यास त्यांनी त्यांचे आक्षेप लेखी स्वरुपात सदर सूचना प्रकाशनापासून **७ (सात)** दिवसांच्या आत **ॲड. अनुष्का आर. वनमाळी** यांच्याकडे कागदोपत्री पुरावे/आक्षेप, हित किंवा मागणीसह कळवावेत. अन्यथा अशा व्यक्तींचे दावा त्याग आणि/किंवा स्थगित केले आहेत असे समजले जाईल.

ॲड.अनुष्का आर. वनमाळी
वकील उच्च न्यायालय
ए/०७, २रा मजला, ज्वेन क्विन अपार्टमेंट, हॉटेल रसोईच्या वर, वसई रोड (प.)-४०१२०२.
ठिकाण: वसई दिनांक: ०७.०२.२०२४

जाहीर नोटीस

सर्व लोकांना ह्या नोटीसीने कळविण्यात येते कि, **फ्लॅट नं.बी/२०६, दुसरा मजला, मॅथ्यू को-ऑप. हौ. सो. लि., नगर भवनसमोर, मांडली तलावाजवळ, फाटक रोड, भाईंदर प., जि. ठाणे - ४०११०१, श्रीमती ओलीविया कॅस्टेलिनो व श्री टेरी कॅस्टेलिनो**, ह्यांच्या नावांनी होता. परंतु **श्रीमती ओलीविया कॅस्टेलिनो,** हे ता. १३/०३/२०१२ रोजी मयत झालेले असून त्यांचे वारस म्हणून श्री टेरी कॅस्टेलिनो, ह्यांनी सदर फ्लॅटमधील व शेअर्समधील ५०% हिस्सा सोसायटीला अर्ज करून पूर्ण मालक झालेले होते व ता. २/७/२०१६, च्या करारनामाने सदर फ्लॅट श्री सुनिल विठोबा नाईक व श्री विठोबा लिंगप्पा नाईक, ह्यांना विकलेला आहे. परंतु श्री सुनिल विठोबा नाईक, हे ता. १९/११/२०२३, रोजी मयत झालेले असून त्यांच्या वारसापैकी म्हणून श्रीमती रम्या सुनिल नाईक, ह्यांनी सदर फ्लॅट व शेअर सर्टीफिकेटमधील ५०% हिस्सा आपल्या नावांनी करण्यासाठी सोसायटीला अर्ज केलेला आहे. तरी सदर फ्लॅटवर कोणाही व्यक्तीचा हक्क असेल तर त्यांनी ही नोटीस प्रसिद्ध झाल्यापासून **१४ दिवसाचे** आत आपल्याजवळील पुराव्यासह **ए/१०४, न्यू श्री सिद्धिविनायक सी. एच. एस. लि., स्टेशन रोड, भाईदर (प.), जि. ठाणे - ४०१ १०१,** ह्या पत्त्यावर लेखी कळवावे, अन्यथा तसा कुठल्याही प्रकारचा हक्क हितसंबंध नाही असे समजण्यात येईल व सोसायटीला सदर अर्ज मंजूर करता येईल.

सही/-
पुनित सुनील गारोडिया
(वकील, उच्च न्यायालय मुंबई)
ठिकाण: भाईदर दि.०७/०२/२०२४

जाहीर सूचना

येथे सूचना देण्यात येत आहे की, सौ. जलजा शेखर पुजारी, श्री. प्रकाश शेखर पुजारी, श्री. प्रविण शेखर पुजारी, श्री. प्रमोद शेखर पुजारी व श्री. वेदानंद शेखर पुजारी हे फ्लॅट क्र.२, २रा मजला, निलेश अपार्टमेंट म्हणून ज्ञात इमारत, मोरया कोहौसोलि. म्हणून ज्ञात सोसायटी, जमीन सर्व्हे क्र.५, हिस्सा क्र.१०(भाग) व १३(भाग), गाव कळवा, तालुका व जिल्हा ठाणे येथील जागेचे मालक होते. स्वर्गीय श्री. शेखर ए. पुजारी यांनी सदर फ्लॅट मे. व्ही.आर. कन्स्ट्रक्शन कंपनी यांच्याकडून दिनांक १० जानेवारी, १९८६ रोजीच्या नोंद करारनामा मार्फत खरेदी केली होती आणि श्री. शेखर ए. पुजारी यांचे १० ऑगस्ट, २०१७ रोजी निधन झाले, त्यांच्या पश्चात सौ. जलजा शेखर पुजारी, श्री. प्रकाश शेखर पुजारी, श्री. प्रविण शेखर पुजारी, श्री. प्रमोद शेखर पुजारी व श्री. वेदानंद शेखर पुजारी हे कायदेशीर वारसदार आहेत आणि सदर मालमत्ता पीएनबी हौसिंग फायनान्स लिमिटेडकडे तारण ठेवित आहेत.

जर कोणा व्यक्तीस सदर दस्तावेजांवर आणि उपरोक्त हस्तांतरणाबाबत विक्री, बक्षीस, भाडेपट्टा, वारसाहक्क, अदलाबदल, तारण, अधिभार, मालकी हक्क, न्यास, ताबा, कायदेशीर हक्क, जप्ती किंवा अन्य इतर प्रकारे कोणत्याही स्वरुपाचा कोणताही दावा, अधिकार, हक्क किंवा हित असल्यास त्यांनी त्यांचे आक्षेप लेखी स्वरुपात **ॲड. मॉन्सीला क्रास्टो** यांच्याकडे सदर सूचना प्रकाशन तारखेपासून **१४ दिवसांत** कळवावे, अन्यथा अशा व्यक्तींचे दावे सोडून दिले आहेत आणि/किंवा स्थगित केले आहेत असे समजले जाईल.

ॲड. मॉन्सीला क्रास्टो
फ्लॅट क्र.ए/१०२, चावरे आर्केड कोहौसोलि, अभिनव हॉस्पिटलच्या वर, नालासोपारा (पश्चिम)-४०१२०३.
ठिकाण: मुंबई दिनांक:०७.०२.२०२४

PUBLIC NOTICE

My client, **MR. RAJESH SHANKAR PATIL** is owner of **Flat No. C3/11, 1st Floor, THE DRUG EMPLOYEES CHSL, Panchpakhadi, Thane (W) 400601. My client's Brother MR. ASHUTOSH SHANKAR PATIL** had **gifted his 50% share** in the said flat to **MR. RAJESH SHANKAR PATIL** vide **Gift Deed dated 10.02.2021** and registered the same with joint sub registrar having **Doc. No. TNN2-3369-2021, Dated 10.02.2021.**

MR. RAJESH SHANKAR PATIL AND MR. ASHUTOSH SHANKAR PATIL had purchased the said property from **MRS. LATA M. NAGRAJ** vide Agreement For Sale of Ownership **Flat dated 03.11.1998** and registered the same with joint sub registrar having **Doc. No. TNN1-5291-1998. MRS. LATA M. NAGRAJ** had purchased the said property from **MR. S. G. GUNJIKAR** vide Agreement For Sale dated **28.04.1991. MR. S. G. GUNJIKAR** has allotted the said property by **DRUG EMPLOYEES CHSL.** vide Allotment agreement dated **26.06.1983.**

The **(1) Gift Deed dated 10.02.2021** which is entered between **MR. ASHUTOSH SHANKAR PATIL and MR. RAJESH SHANKAR PATIL** and (2) Agreement For Sale Ownership Flat **dated 03.11.1998** which is entered between **MR. RAJESH SHANKAR PATIL AND MR. ASHUTOSH SHANKAR PATIL** and **MRS. LATA M. NAGRAJ** and **(3)Agreement For Sale dated 28.04.1991** which is entered between MRS. LATA **M. NAGRAJ and MR. S. G. GUNJIKAR** and (4) Allotment agreement dated 26.06.1983 which is entered between **MR. S. G. GUNJIKAR and DRUG EMPLOYEES CHSL** are lost/misplaced by my client for which my client has filed an **FIR at Vartak Nagar Police Station, Thane** at **Property Missing Register No.0069/2024 dtd 13.01.2024.** If, anyone finds the same or has any claims about the same then such person/s can contact me **within 14 days** from issue of this notice. **Sd/-**

Date: 07/02/2024 (Adv. Shital Kadam Chavan)

Add.: B-101, Shri Sai Samarth CHS., Kharigaon, Azad Chowk, Kalwa, Thane-400605

जाहीर नोटीस

सर्व लोकांना ह्या नोटीसीने कळविण्यात येते कि, **फ्लॅट नं. जी-२/ए, तळमजला, देव आशिष को-ऑप. हौ. सो. लि., उत्तन रोड, भाईंदर प., जि. ठाणे - ४०११०१, श्री निझामुद्दीन जैनुद्दीन शेख व श्रीमती नझिमा निझामुद्दीन शेख,** ह्यांच्या नावांनी होता. परंतु **श्री निझामुद्दीन जैनुद्दीन शेख,** हे ता. ०५/०५/२०२२, रोजी मयत झालेले असून त्यांच्या वारसापैकी म्हणून **श्रीमती नझिमा निझामुद्दीन शेख,** ह्यांनी सदर फ्लॅट व शेअर सर्टीफिकेटमधील ५०% हिस्सा आपल्या नावांनी करून पूर्ण मालक होण्यासाठी सोसायटीला अर्ज केलेला आहे. तरी सदर फ्लॅटवर कोणाही व्यक्तीचा हक्क असेल तर त्यांनी ही नोटीस प्रसिद्ध झाल्यापासून **१४ दिवसाचे** आत आपल्याजवळील पुराव्यासह **ए/१०४, न्यू श्री सिद्धिविनायक सी.एच.एस. लि., स्टेशन रोड, भाईदर (प.), जि. ठाणे - ४०११०१,** ह्या पत्त्यावर लेखी कळवावे, अन्यथा तसा कुठल्याही प्रकारचा हक्क हितसंबंध नाही असे समजण्यात येईल व सोसायटीला सदर अर्ज मंजूर करता येईल ह्याची नोंद घ्यावी.

सही/-
पुनित सुनील गारोडिया
(वकील, उच्च न्यायालय मुंबई)
ठिकाण: भाईदर दि.०७/०२/२०२४

जाहीर सूचना

सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, श्री लाखाभाई बी पटेल आणि विलासबेन अरविंद गजेरा यांच्या नावे मालिकांना अधिकार असलेली खालील अनुसुचीत सविस्तर नमुद केलेला गाळा हस्तांतर करण्यात येणार आहेत.

जर कोणा व्यक्तीस सदर गाळाबाबत काही दावा किंवा आक्षेप असल्यास त्यांनी खालील स्वाक्षरीकर्ता वकील श्री. राकेश जगदीश रावल यांचे कार्यालय: १०२, बी ४४, सेक्टर १, शांती नगर, मीरा रोड (पूर्व), ठाणे ४०११०७ येथे सदर सूचना प्रकाशन तारखेपासून १४ दिवसांच्या आत दस्तावेजी पुराव्यांसह लेखी स्वरुपात कळवावे. अन्यथा अशा दाव्यांच्या संदर्भा-शिवाय व्यवहार पुर्ण केला जाईल आणि दावा त्याग किंवा स्थगित केले आहेत असे समजले जाईल आणि हस्तांतर पुर्ण केले जाईल.

वर संदर्भित अनुसुची

मालमत्ता गाळा क्र १० सुपर गॅस इंडस्ट्रीज प्रिमायसेस सोसा. १ ला मजला, बांधीव मिळकतीचे क्षेत्रफळ ८१.३२ चौ. मी. असून बांधकाम वर्ष १९७४ आहे, सि.टी.एस. नंबर १५९१, गाव दहिसर, तालुका बोरिवली, नोंदणी उप-जिल्हा व जिल्हा मुंबई शहर व मुंबई उपनगर.

दिनांक : ०७.०२.२०२४
ठिकाण : मुंबई

सही/-
वकील श्री. राकेश जगदीश रावल
१०२, बी ४४, सेक्टर १, शांती नगर, मीरा रोड (पूर्व), ठाणे ४०११०७

नमुना क्र.आयएनसी-२५ए
क्षेत्रिय संचालक, सहकार मंत्रालय, पश्चिम क्षेत्र, मुंबई यांच्या समक्ष

कंपनी कायदा २०१३, कंपनी कायदा २०१३ चे कलम १४ आणि कंपनी (स्थापना) अधिनियम २०१४ चे नियम ४१ प्रकरणात

आणि

आशापुरा शिपींग लिमिटेड, (सीआयएन: यु६११००एमएच१९९१पीएलसी०५९८२७) यांचे नोंदणीकृत कार्यालय: **गाळा क्र.४ व ५, इमारत क्र.३, तळमजला, राजप्रभा इंडस्ट्रीयल इस्टेट, भोईदापाडा, गोखिवरे, वसई, ठाणे-४०१२०८, महाराष्ट्र, भारत. ...अर्जदार**

सर्वसामान्य जनतेस येथे सूचना देण्यात येत आहे की, **५ फेब्रुवारी,** २०२४ रोजी झालेल्या विशेष सर्वसाधारण सभेत मंजूर विशेष ठरावानुसार कंपनीचे प्रायव्हेट लिमिटेड कंपनीमध्ये रुपांतरणासाठी कंपनीद्वारे केंद्र शासन (क्षेत्रिय संचालक) यांच्याकडे कंपनी कायदा २०१३ च्या कलम १४ आणि त्यातील नियमाअंतर्गत अर्ज करण्याचे योजिले आहे.

कोणा व्यक्तिच्या हितास कंपनीचे नियोजित स्थिती बदलामुळे काही बाधा येत असल्यास त्यांनी त्यांच्या हिताचे स्वरूप व विरोधाचे कारण नमूद केलेल्या प्रतिज्ञापत्राद्वारे त्यांचे आक्षेप रजि. पोस्टाने सदर सूचना प्रकाशन तारखेपासून **१४ दिवसांच्या** आत **क्षेत्रिय संचालक, पश्चिम क्षेत्र, १००, एव्हरेस्ट इमारत, ५वा मजला, मरीन ड्राईव्ह, मुंबई-४००००२, महाराष्ट्र** यांच्या कार्यालयात पाठवावी तसेच एक प्रत अर्जदार कंपनीला त्यांच्या खाली नमुद केलेल्या नोंदणीकृत कार्यालयात पाठवावी.

गाळा क्र.४ व ५, इमारत क्र.३, तळमजला, राजप्रभा इंडस्ट्रीयल इस्टेट, भोईदापाडा, गोखिवरे, वसई, ठाणे-४०१२०८, महाराष्ट्र, भारत.

अर्जदारांच्या वतीने व करिता
आशापुरा शिपींग लिमिटेड
सही/-
(विजय श्रीकिशन बिर्ला)
पूर्णवेळ संचालक
डीआयएन:००११७६५६
ठिकाण: ठाणे दिनांक: ०६.०२.२०२४

नोटीस

ओम साई प्रसाद को ऑप. हौसिंग सोसायटी लिमिटेड पत्ता 90 फीट रोड, अशोक केदारे चौक, भांडुप (पश्चिम) या गृहनिर्माण संस्थेचे सभासद असलेल्या तसेच संस्थेच्या इमारतीत सदनिका क्रमांक डी/जी-01 धारण करणाऱ्या श्रीमती संगीता तुकाराम मिठबावकर यांचे दिनांक 25 July, 2023 रोजी निधन झाले. त्यांनी नामनिर्देशन केलेले नाही. संस्था या नोटिशीद्वारे संस्थेच्या भांडवलात / मालमत्तेत असलेले मयत सभासदाचे भाग व हितसंबंध हस्तांतरित करण्यासंबंधी मयत सभासदाचे वारसदार किंवा अन्य मागणीदार/हरकतदार यांच्याकडून हक्क मागण्या / हरकती मागविण्यात येत आहेत. हि नोटीस प्रसिद्ध झाल्याच्या तारखेपासून चौदा दिवसात त्यांनी आपल्या मागण्यांच्या वा हरकतीच्या पुष्टयर्थ आवश्यक त्या कागदपत्रांच्या प्रती व अन्य पुरावे सादर करावेत. जर वर नमूद केलेल्या मुदतीत कोणीही व्यक्ती कडून हक्क मागण्या किंवा हरकत सादर झाल्या नाहीत तर मयत सभासदाचे संस्थेच्या भांडवलातील / मालमत्तेतील भाग व हितसंबंध यांच्या हस्तांतरणाबाबत संस्थेच्या उपविधी नुसार कार्यवाही करण्याची संस्थेला मोकळीक राहील. जर अशा कोणत्याही हक्क मागण्या / हरकत आल्या तर त्या बाबत संस्थेच्या उपविधीनुसार कार्यवाही करण्यात येईल. नोंदी व उपविधीची एक प्रत मागणीदारास / हरकतदारास पाहण्यासाठी संस्थेच्या कार्यालयात सचिव यांच्या कडे सायंकाळी 08.00 ते 09.00 या वेळेत नोटीस दिल्याच्या तारखेपासून नोटीशीची मुदत संपण्याच्या तारखे पर्यंत उपलब्ध राहील.

ओम साई प्रसाद कॉ ऑप हौसिंग सोसायटी लिमिटेड.
ठिकाण : मुंबई **सही/-**
दिनांक : ०६.०२.२०२४ **सचिव**

सार्वजनिक न्यास नोंदणी कार्यालय, बृहन्मुंबई विभाग मुंबई

पहिला मजला, सास्मीरा इमारत, सास्मीरा रोड, वरळी, मुंबई- ४०० ०३०.

चौकशीची जाहीर नोटीस

एस.आर. क्रमांक : GBR/01682/18/23
फेरफार अहवाल/अर्ज क्रमांक : ACC/X/646/2023
सार्वजनिक न्यासाचे नाव : SWAYAM SEVA FOUNDATION
न्यासाचा पत्ता:- Astavinayak Mitra Mandal, Kala Killa, Sandesh Nagar, Baibaajar, Kurla (West), Mumbai, Mumbai Suburban.
अर्जदार : RUPALI DHIRAJ KAMBLE

सर्व संबंधित लोकांस जाहीर नोटीशीने कळविण्यात येते की, सहायक धर्मादाय आयुक्त, बृहन्मुंबई विभाग, हे वर नमूद केलेला अर्ज यासंबंधी महाराष्ट्र सार्वजनिक विश्वस्त व्यवस्था अधिनियम, १९५० चे कलम १९ अन्वये खालील मुद्यांवर चौकशी करणार आहेत:-
१) वर नमूद केलेला न्यास अस्तित्वात आहे काय? आणि सदरचा न्यास सार्वजनिक स्वरूपाचा आहे काय?
२) खाली निर्दिष्ट केलेली मिळकत सदर न्यासाच्या मालकीची आहे काय ?

जंगम मिळकत (वर्णन)

अ.क्र.	तपशील	अंदाजे मूल्य
१.	रोख	१०००/-

(अ) जंगम मिळकत:- रोख रु. १०००/- मात्र (अक्षरी रुपये एक हजार फक्त)

स्थावर मिळकत (वर्णन)

अ. क्र.	शहर किंवा गांव	सी.एस किंवा महानगरपालिका किंवा सर्वेक्षण क्र.	क्षेत्र	मूल्यांकन	मुदत/कालावधी किंवा स्वरूप	अंदाजे मूल्य
1	NIL	NIL	NIL	NIL	NIL	0.00

(ब) स्थावर मिळकत:- रोख रु. ०/- मात्र (अक्षरी रुपये फक्त)

सदरच्या चौकशी प्रकरणामध्ये कोणास काही हरकत घ्यावयाची असेल अगर पुरावा देणेचा असेल त्यांनी त्यांची लेखी कैफियत ही नोटीस प्रसिद्ध झाल्या तारखेपासून तीस दिवसांचे आत या कार्यालयाचे वरील पत्त्यावर मिळेल अशा रीतीने पाठवावी. त्यानंतर आलेल्या कैफियतींचा विचार केला जाणार नाही. तसेच मुदतीत कैफियत न आल्यास कोणास काही सांगावयाचे नाही असे समजून चौकशी पुरी केली जाईल व अर्जाचे निकालाबाबत योग्य ते आदेश दिले जातील.

ही नोटीस माझे सहीनिशी व कार्यालयाचे शिक्क्यानिशी आज दिनांक ३०/११/२०२३ रोजी दिली.

शिक्का

सही/-
अधिक्षक
सार्वजनिक न्यास नोंदणी कार्यालय
बृहन्मुंबई विभाग

एमईपी इन्फ्रास्ट्रक्चर डेव्हलपर्स लिमिटेड

सीआयएन : L45200MH2002PIC136779
नोंदणीकृत कार्यालय : २१०२, २१ वा मजला, प्लॉट - ६२, केसर इक्विनॉक्स, सर भालचंद्र मार्ग, हिंदू कॉलनी, दादर (पू.), मुंबई - ४०० ०१४.
ई-मेल : investorrelations@mepinfra.com • **वेबसाइट :** www.mepinfra.com
दूर. : ९१ २२ २४१४ २७७६ • **फॅक्स :** ९१ २२ २४१४ ४४५४.

विशेष सर्वसाधारण सभेची सूचना व ई-मतदानाची माहिती

याद्वारे सूचना देण्यात येत आहे की, कंपनी कायदा, २०१३ (कायदा) च्या सर्व लागू तरतुदी व त्याअंतर्गत संस्थापित नियम तसेच कॉर्पोरेट मंत्रालयाद्वारे (एमसीए) जारी परिपत्रक क्र. १४/२०२० दि. ०८.०४.२०२० सहवाचन १७/२०२० दि. १३.०४.२०२०, परिपत्रक क्र. २०/२०२०, दि. ०५.०५.२०२०, परिपत्रक क्र. क्र. २२/२०२०, द. १५.०६.२०२०, परिपत्रक क्र. ३३/२०२० दि. २८.०९.२०२०, तत्पश्चात, परिपत्रक क्र. ०२/२०२१, दि. १३.०१.२०२१, परिपत्रक क्र. २१/२०२१, दि. १४.१२.२०२१, परिपत्रक क्र. ३ /२२, दि. ०५.०५.२०२२, परिपत्रक क्र. १०/२०२२, दि. २८.१२.२०२२, ०९/२०२३, दि. २५.०९.२०२३ तसेच भारतीय प्रतिभूती व विनिमय मंडळ (सेबी) यांच्याद्वारे जारी परिपत्रक परिपत्रक क्र. सेबी/एचओ/सीएफडी/सीएमडी १/सीआयआर/पी/२०२०/७९, दि. १२.०५.२०२० सहवाचन, सेबी/एचओ/सीएफडी/सीएम डी २/सीआयआर/पी/२०२१/११, दि. १५.०१.२०२१ तसेच जारी परिपत्रक सेबी/एचओ/सीएफडी/सीएमडी २/सीआयआर/पी/२०२२/६२ दि. १३.०५२०२२(यापुढे एकत्रितरीत्या परिपत्रके म्हणून उल्लेखित) तसेच भारतीय कंपनी सचिव संस्थेद्वारे जारी सर्वसाधारण सभांवरील सचिवालयीन निकष (एसएस २), तसेच अन्य लागू कायदे, नियम व विनियमन (वेळोवेळी लागू व वेळोवेळी सुधारित अशा कोणत्याही वैधानिक सुधारणा वा पुनराधिनियम यांचा समावेश) यांच्या अनुपालनांतर्गत कंपन्यांना सामायिक ठिकाणी सभासदांच्या प्रत्यक्ष उपस्थितीविना व्हीसी/ओएव्हीएमच्या माध्यमातून एजीएम आयोजित करण्यास मंजुरी दिली आहे. त्यानुसार कंपनीची ईओजीएम वरील निर्देशित परिपत्रकांच्या अनुपालनांतर्गत व्हीसी/ओएव्हीएमच्या माध्यमातून आयोजित करण्यात येत आहे.

सदर लागू परिपत्रकांच्या अनुपालनांतर्गत कंपनीची ईओजीएम निर्दिष्ट ठिकाणी सभासदांच्या प्रत्यक्ष उपस्थितीविना व्हिडीओ व्हीसी/ओएव्हीएमच्या माध्यमातून आयोजित करण्यात येत आहे. ईओजीएममध्ये सहभागी होण्याकरिताचे निर्देश एजीएमच्या सूचनेत दिलेले आहेत.

वरील निर्देशित एमसीए परिपत्रकांच्या अनुपालनांतर्गत ज्या सभासदांची ई-मेल पत्ते कंपनी/कंपनीचे रजिस्ट्रार व शेअर ट्रान्सफर एजंट (आरटीए) किंवा त्यांच्या संबंधित डिपॉझिटरी पार्टिसिपंट्स (डिपॉझिटरीज्) यांच्याकडे नोंदवलेले असतील केवळ अशा सभासदांना ईओजीएमची सूचना इलेक्ट्रॉनिक स्वरूपात पाठवण्यात येत आहे. ईओजीएमची सूचना कंपनीची वेबसाइट लिंक https//www.mepinfra.com वरही उपलब्ध आहे.

बुक क्लोजर

कंपन्या कायदा, २०१३ चे अनुच्छेद ९१ व सेबी (सूची अनिवार्यता व विमोचन आवश्यकता) विनियमन, २०१५ च्या विनियमन ४२ अंतर्गत याद्वारे सूचना देण्यात येत आहे की, कंपनीचे सभासदांचे रजिस्टर व शेअर ट्रान्सफर बुक्स **शनिवार, दि. २४.०२.२०२४ ते शुक्रवार, दि. ०१.०३.२०२४** दरम्यान (दोन्ही दिवस समाविष्ट) बंद राहतील.

इलेक्ट्रॉनिक माध्यमातून मतदान

कंपन्या कायदा, २०१३ चे अनुच्छेद १०८ च्या तरतुदी व कंपन्य (व्यवस्थापन व प्रशासन) नियम, २०१४ चे नियम २०, कंपन्या (व्यवस्थापन व प्रशासन) सुधारणा नियम, २०१५ द्वारे सुधारित तसेच सेबी (सूची अनिवार्यता व विमोचन आवश्यकता) विनियमन, २०१५ चे विनियमन ४४ यांच्या अनुपालनांतर्गत कंपनी आपल्या सभासदांना नॅशनल सीक्युरिटीज् डिपॉझिटरी लिमिटेड (एनएसडीएल) द्वारे पुरविण्यात आलेल्या ई-मतदान सेवांच्या (''ई-मतदान'') माध्यमातून आपली मते इलेक्ट्रॉनिक स्वरूपात देण्याची सुविधा उपलब्ध करून देत आहे.निर्धारित अंतिम तारीख अर्थात, **शुक्रवार, दि. २३.०२.२०२४** रोजीनुसार ज्या सभासदांची नावे सभासदांचे रजिस्टर/ लाभार्थी मालकांच्या रजिस्टरमध्ये नोंद असतील असे सभासद दूरस्थ ई-मतदान किंवा ई-मतदान प्राप्त करण्यास पात्र असतील. **शुक्रवार, दि. ०२.०२.२०२४** रोजीनुसार कागदोपत्री स्वरूपात किंवा डीमटेरियलाइज्ड् स्वरूपात भागधारक असलेल्या कंपनीच्या सभासदांना त्यांची मते इलेक्ट्रॉनिक स्वरूपात देता येण्याकरिता युजर आयडी व पासवर्ड पुरविण्यात आला आहे. सदर तारखेपश्चात ज्या पात्र सभासदांनी शेअर्स संपादित केले असतील त्यांनी ई-मतदानाद्वारे मतदानाचा त्यांचा हक्क बजावण्यासाठी युजर आयडी व पासवर्ड वितरीत करण्यासाठी एनएसडीएल यांच्याकडे evoting@nsdl.co.in येथे संपर्क साधावा.

सभासद ई-मतदानाकरिता यापूर्वीच एनएसडीएलकडे नोंदणीकृत असल्यास ई-मतदानाद्वारे मत देण्यासाठी ते विद्यमान युजर आयडी व पासवर्ड वापरू शकतील. सभासदांनी कृपया ईओजीएम सूचनेत उपलब्ध निर्देशांचे पालन करावे जी www.mepinfra.com वरून तसेच एनएसडीएलच्या वेबसाइटवरूनही डाऊनलोड करता येऊ शकेल.

ई-मतदानाचा कालावधी मंगळवार, दि. २७.०२.२०२४ रोजी स. ९.०० वा. (भा. प्र. वे.) सुरू होईल व रविवार, दि. २९.०२.२०२४ रोजी सायं. ५.०० वा. (भा. प्र. वे.) संपेल. सदर तारीख व वेळेपश्चात सभासद मत देऊ शकणार नाहीत. सभासदाद्वारे ठरावावर एकदा मत दिल्यानंतर पुढे त्याला ते बदलण्याची परवानगी नसेल.

व्हीसी/ओएव्हीएमच्या माध्यमातून एजीएममध्ये उपस्थित असलेले व परोक्ष ई-मतदानाद्वारे ठरावावर आपले मत न दिलेले सभासद हे त्यांना मत देण्यापासून प्रतिबंधित केलेले नसल्यास, ईओजीएम दरम्यान ई-मतदान प्रणालीच्या माध्यमातून मत देण्यास पात्रअसतील. परोक्ष ई-मतदानाद्वारे मत दिलेले सभासद ईओजीएममध्ये उपस्थित राहू शकतील. तथापि, त्यांना ईओजीएममध्ये मत देता येणार नाही.

कागदोपत्री स्वरूपातील भागधारक असलेल्या ज्या सभासदांचे ई-मेल पत्ते कंपनीकडे नोंदणीकृत नसतील ते फोलिओ क्र., भागधारकाचे नाव, शेअर प्रमाणपत्र क्र,पॅन, मोबाइल व ई-मेल आयडी आदी दस्तावेज investorrelations@mepinfra.com येथे सादर करून आपला ई-मेल आयडी नोंदणीकृत करू शकतील. डीमटेरियलाइज्ड् स्वरूपातील भागधारक असलेले सभासद त्यांच्या डिपॉझिटरी पार्टिसिपंटकडे त्यांचा ई-मेल पत्ता नोंदणीकृत करू शकतील. सदर सभासद सूचनेत विहित केलेल्या स्वरूपातून दूरस्थ ई-मतदान वा ईओजीएमदरम्यान ईमतदानाद्वारे मत देऊ शकतील.

परीनिरीक्षक

मतदान व ई-मतदान प्रक्रिया नि:पक्ष व पारदर्शक पद्धतीने पार पाडण्यासाठी परीनिरीक्षक म्हणून कंपनीने सीएस श्रीधर फडके, कार्यरत कंपनी सचिव, एसव्हीपी ॲन्ड असोसिएट्स (सभासदत्व क्र. एफसीएस ७८६७ सीपी नं. १८६२२) यांची नेमणूक केली आहे.

संपर्क तपशील

ई-मतदानासंदर्भात काही तक्रारी असल्यासी सभासदांनी www.evoting.nsdl.com च्या download section वर उपलब्ध सभासदांकरिताचे Frequently Asked Questions (FAQs) व सभासदांकरिताचे e-voting manual वाचावे किंवा१८००-१०२०-९९० वा १८००-२२४-४३० वर संपर्क साधावा. त्याचबरोबर सभासद आपल्या तक्रारी कंपनी सचिव यांना investorrelations@mepinfra.com येथेही संबोधित करू शकतील.

एमईपी इन्फ्रास्ट्रक्चर डेव्हलपर्स लिमिटेडच्या संचालक मंडळाच्या आदेशाद्वारे

ठिकाण : मुंबई **विक्रम मुकादम**
दिनांक : ०६.०२.२०२४ **कंपनी सचिव**

जाहीर सूचना

मी, श्रीमती जीता पियुष शाह, वय ५५ वर्षे, निवासी पत्ता: